IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

NEW DELHI

O.A. No. 1716/90 T.A. No.

1990

DATE OF DECISION		
Shri K.B. Rajoria	Petitioner	
Sivi G.D. Grupta	Advocate for the Petitioner(s)	
Voisus Vnion of India	Respondent	
Sur P. H. Ramchander.	Advocate for the Respondent(s)	

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The Hon'ble MT. Dr Juse ? Verglese, UC (J) The Hon'ble Mr. S.P. Biswan, M(A)

- 1. To be referred to the Reporter or not?
- 2. Whether it needs to be circulated to other Benches of the Tribunal?

CENTRAL ADMINÍSTRATIVE TRIBUNAL PRINCIPAL BENCH: NEW DELHI



OA No. 1716/90

New Delhi, this the 3rd day of october 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J) Hon'ble Shri S. P. Biswas, Member (A)

- 1. Shri K.B. Rajoria;
 Son of Late Shri B.B. Mathur,
 Chief Engineer (Valuation)
 CBCT, Rohit Hoiuse,
 Tolstey Marg,
 Msw Delhi-110 001.
- Shri A.K. Sarin,
 Son of Late Shri Y.P. Sarin,
 Superintending Engineer
 Circle-III, DDA,
 Vikas Minar, I.P. Estate,
 New Delhi-110 002.
- 3. Shri Anil Kumar,
 Sonof Late Shri Brij Ratan Lal,
 Superintending Engineer,
 Civil Coordination Circle,
 CPWD, I.P. Bhawan,
 New Delhi-110 002.
- 4. Shri S.P. Banwait, scn of Late Shri S.S. Banwait, Superintending Engineer, Yamuna Bridge Project Circle I, PWD (DA), New Delhi-110 002.

Petitioners

(By Advocate: Shri G.D. Gupta)

-Versus-

- 1. Union of India, through Secretary to the Government of India, Ministry of Urban Development, Nirman Bhawan, New Delhi-1.
- The Secretary, Department of Personnel & Training, Pensions & Public Grievances, North Block, New Delhi-11.
- Director General of Works, Central P.W.D., Mirman Bhawan, New Delhi.
- 4. Shri Krishnan Keshwan, Superintending Engineer, Central Stores Circle, CPWD, Metaji Nagar, New Delhi.



- Shri M.Muthurajan,
 Superintending Engineer,
 Electrical & Coordination Circle,
 CPWD, I.P. Bhawan, New Delhi.
- 6. Shri S.P. Baranwal,
 Superintending Engineer (Coordination),
 East Zone CPWD,
 234/4, Acharya J.C. Bose Road,
 Calcutta-700 020.
- Shri S. Gopal,
 Superintending Engineer (Cofordination),
 140 Marshal Road,
 Egmore,
 Madras-600 008.
- 3. Shri A. Choudhry,
 Surperintending Engineer (Coord.),
 West Zone, CPWD,
 Qr. No. 981-963, S.M. Plot, Koliwara,
 Bombay-400 037. Respondents

(By Advocate: Shri P.H. Ramchandani)

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ORDER

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)

The four petitioners in this case all belongs to the Central Engineering Service Group 'A' and the main grievance in this petition is that the respondents by a Cadre Review Order dated 15.11.1935 rendered ten senior level posts as common posts available to the members of both the Central Engineering Service Group 'A' as well as Central Electrical and Mechanical Engineering Services Group 'A'.

2. The Ministry of Urban Development, Government of Irdia, had constituted two services viz., Central Engineering Services Group 'A' (CES. in Short) vide SRO No. 1841 dated 21.5.1954 and the Central Electricity and Machanical Engineering Services Group 'A' (CEMES in Short), vide SRC No. 1843 dated 21.5.1954. It is pertinent to mention that the Members to these Services



are recruited through a combined Engineering Services

Examination conducted by the Union Public Service

Commission.

The respondents by an order dated 5.11.1985 brought forth a cadre review of both CES and CEMES services by creation/upgradation/abolition of additional/existing posts in both the services and the said order was implemented w.e.f. 28.2.1986; para 2 of the said order shows that the net effect of posts now being sanctioned in the grade of Superintending Engineer ((Civil)) will be 21 additional posts. Similarly in the grade of Engineering (Civil) Executive Engineer the number of additional sanctioned posts would be 29 and in the grade of Executive Engineer (Electrical) 16. But by para 3 of the said order the Government also declared that cortain posts will be common to both the service; para 3 is reproduced herebelow:

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"Para. The following posts shall be common to both the slavices namely the Central Engineering Service and the Central Electrical and Mechanical Engineering Service:-

- Additional Director General (Works).
 Central P.W.D.
- 2. Chief Engineer (Vigilance)
- 3. Chief Engineer (Morks)
- 4. Chief Engineer (Training)
- 5. 5 Newly created posts of Superintending

and the same

Engireens (Coordination)



1 nowly created post of Superintending Engineer (Stores)"

The griovance of the petitioner is that the CES being comparatively much larger than the CEMES, para 2 of the said cadro review Order has adversely effected the career prospects of the Members of the CES including that of the petitioner. One of the petitioners is a Chief Engineer and the remaining are all Superintendent Engineer at the time when this OA was filed. Para 6.5 of the potition gives the comparative strength prior to Cadre Review in both the Services.

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, .	03	A sec	9
2.	Chief Engineer	10	2
2.	Supdt. Enginesr	70	19
÷.	Exakutiva Engineer	355	105
5.	Assit. Executive	123	32
	Engineer '		
		567	148

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It was specifically averred that the action of the respondents in abolition of certain posts in CES viz., 5 Assistant Exacutive Engineers, for the creation of 5 common posts of Superintendent Engineer ((Coordination)) and the abolition of the posts of Assistant Engineer in CES to create common posts of Superintendent Engineer



(Stores) is arbitrary. It was also stated that the post of Chief Engineer (Vigilance) and Chief Engineer (Training) were pre-existing in CES which have now been converted as common posts. It was further stated that the posts of DQ (Works) is to be filled up by appointment from the posts of additional DG (Works) and the posts of Additional Director General (Works) were made common posts, the DG (Works) could be manned even by an incumbent from CEMES. The petitioner also has alleged disparity and inequality and stated that the same would amount to discrimination and therefore violation of Anticle 14 of the Constitution of India.

The petitioner also argued that one of the main purposas of Cadre Periew now undertaken, is to find a selution to the problem of stagnation in CES, the present Cadra Review Order has in fact only advanced the solution to the problem of stagnation by converting certain posts, otherwise eligible senior officers, as common, even to include the members of CEMES as eligible. It was also submitted by the petitioner that the interest of the Members of the CES have seriously eroded and the principle of "targer advance" has now become a dead istic . The partitional solid upon the desister of this Foliote Supremo Count in the matter of <u>Gouncil of</u> Scientific and Industrial Research and another Va. 4.3.5. Statt reporter in (1989)2 804LE 3, wherein it was station than an organisation public or orivata cannot hire a hand mathem they engage the whole man. When a percol is recruited by an algerisation it is not just for a grarathon formal pricant. Therefore, it is duty of the employer to give such spanson a fair opportunity to

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advance and the requirement of such opportunity for advance is also a pointeer towards the progress of an organisation.

The respondents, on the other hand, stated that the main purpose of cadre review is not only the career advance of the Members of the CES rather it is the career advance of both CES as well as GEMES. More than the purpose of career advance, a cadre review is always done in larger public interest, looking into various other factors and such decisions being a decision by way of a policy, the same cannot be challenged on the ground of some possible heartburning that may arise while implementing such policies. Such sort of give-and-take is always, a necessary incident of such large scale cadre review proposal in all cases. Similarly, in this case also no serious allegation of arbitrariness or discrimination has been advanced by the petitioner against this policy decision, except certain minor incidence of heart-burning.

We have partised the entire record and heard the counsel for both the parties and wa are of the opinion that order of the respondent hated 5.11. We is unascallable for the respondent hat the sund cross was passed in the larger interest of [21] the Members of octions Somition. The respondents have thereby crosted quite a large index of posts and by conventing come of them as counsel posts under pairs 3, the respondents thereby have est acted to discrimination, by on shown any favour to a post acted to discrimination, by on shown any favour to a counter is only to convent contain senior level posts as

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common posts and the Members of both the Services are eligible for consideration against the said posts. It is not the case of the petitioner that the Members of CES have been excluded from the said senior posting rather the respondents have only widened the field of selection including the Members of GEMES in the field of The grievance of the petitioner would consideration. amount to be that the cadre of GES being much larger, and the inclusion of the Members of CEMES rendering them eligible to contest these common posts, the chances of promotion of the Members of CES are comparatively less than the change of promotion of the Members of CEMES to the said senior level posts. We are affraid that such comparative, lass or more chance of promotion, can by no means be considered as discrimination or violation of Article 14 of the Constitution of India rather the same are to be considered only certain inevitable incidence of such Cadre Review Orders that may take place. Once the Cadre Review orders have been found to be in larger public interest, the proportionate reduction in chances of promotion can never be a ground to assail or set aside the order passed in larger public interest.

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Hon'tls Supreme Court in the case of <u>Mchammed Suja</u>
<u>Ali vs. UCI</u> (AIR 1974 [SC] 1631) has held that a rule which
merely affects chance of promotion cannot be regarded as
varying a condition of service.



It was also held in the <u>Director of Lift Irrigation</u>

<u>Corporation Limited & Ors. vs. Parvat Kiran Mohanty & Ors.</u>

(JT 1991 [1] SC 430) that the chance of promotion or reduction is part of his right to be considered for promotion.

"Undoubtedly, in this process the respondent/write petitioner lost some place in seniority which is consequentia" to amalgamation. He has not been deprived of his right to be considered for promotion, only his chances of promotion have been receded. It was not the case of the respondent that the action was actuated by mala fide or colourable exercise of power. There is no fundamental right to promotion, but an employee has only right to be considered for promotion, when it arises, in accordance with the relevant rules. (Emphasis supplied)".

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In another decision namely in <u>Union of Endia & Ors.</u>

vs. S.L. Dutta and Another (JT 1990[4] SC 741, the Supreme Court was considering the effect of change of policy regarding promotion of Air Vice-Marshals in the Navigation Stream. Supreme Court was of the opinion that merely a change of promotion as it has occurred in the present case did not affect a change in their conditions of service. Further in the case of <u>State of Maharashtra and Another Vs. Chendrakant Anant Kulkarni and Others</u> (1981 [4] SCC 130), a Bench of three judges of the Supreme Court stated that mere changes of promotion are not conditions of service, and the fact that there was raduction in the chances of promotion did not tantamount

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a change in the conditions of service. A right to be considered for promotion is a term of service thances of promotion are not.

We have also proceeded to consider that the decision of the respondents in this case for merger of the two services is essentially a policy decision even though the same has been issued by Executive orders. respondents are within their powers to lay down policies and frame Suhemos by issue of executive orders. merely having an effect of those executive orders, to reduce the chances of promotion and since the chances of promotion is not a condition of service, we are of the epinion that no illegality can be attributed to such policy decision and therefore on that count the said policy decision cannot be quashed. On the other hand. the respondents are perfectly within their competence to change a policy or re-change it or adjust the same or re-adjust it according to the compulsions circumstances. It has been so held by the Supreme Court in the case of <u>Col. A.S.</u> <u>Sangawan vs. UOI reported</u> in AIR 1981 [SC] 1545. It has been further held in the same case that it is entirely within the reasonable discretion of the Union of India who may stict to the earlier policy of give it up on its discretion. In the case of Paryat kiran Pohanty, cited above, the Supreme Court has held that the policy decision is not open to judicial review unless it is mala fide, arbitrary or sereft of any discernible principle. No such grounds have been shown or accented against the order of margar by the parties in this case. Again in the case of <u>Col. A.S. Sangawan.</u> it was otated by the Supreme Court that the executive power

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of the Union of India, when it is not trammelled by any statute or rule, is wide and pursuant to its power it can make executive policy. Indeed, in the strategic and sansitive area of Defence, courts should be cautions although courts are not powerless. The Union of India having framed a policy has relieved itself of the charge of acting capriciously or arbitrarily or in response to any ulterior considerations so long as it pursued a consistent policy.

Thus a policy once formulated is not good for ever. It is perfectly within the competence of the Union of India to change it, re-change it, adjust it and re-adjust it according to the compulstions of the circumstances and the imperative of the national considerations.

In result, this OA fails and the same is dismissed with no order as to costs.

(S.P. Biswas). Member (A)

(Dr. Jose P. Verghese) Vice Chairman (J)

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